GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO. 4113 TO BE ANSWERED ON 18.08.2025

Implementation of Forest Rights Act

4113. ADV GOWAAL KAGADA PADAVI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government maintains updated records of individual and community forest rights claims under Forest Rights Act (FRA), 2006;
- (b) the number of pending claims along with the reasons for delay in approval, State-wise;
- (c) whether tribal Gram Sabhas are empowered to make final decisions on claims;
- (d) the steps taken to prevent eviction of traditional forest dwellers without due process;
- (e) whether any States have been found violating FRA provisions, if so, the details thereof; and
- (f) the plans to train local forest officials on FRA compliance and conflict resolution?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTI VARDHAN SINGH)

(a) & (b) As per the provisions of 'The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006' and Rules there under, the State Governments are responsible for implementation of various provisions of the Act. The Ministry of Tribal Affairs is the nodal Ministry for monitoring the implementation of the Act.

The filing and processing of claims and distribution of titles is a continuous process. The detailed status of these claims are maintained by the Ministry of Tribal Affairs, based on the Monthly Progress Reports received from the States / UTs. The detailed status as on 30.05.2025 is placed at **Annexure-I**.

The Ministry of Tribal Affairs have informed that the lack of awareness among claimants is a challenge in the implementation of the Act. In this regard, the Ministry of Tribal Affairs has been encouraging States to fast-track the processing and disposal of pending claims through consultation/meetings/workshop with States/UTs.

- (c) As stipulated in Section 6(6) of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, the final decision on claims lies with the District Level Committee.
- (d) As per provisions of Section 4(5) of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, no member of a forest dwelling Scheduled Tribe or other traditional forest dwellers shall be evicted or removed from the forest land under occupation till the recognition and verification procedure is complete.
- (e) Since the State/UTs are responsible for implementation of the Act, the Grievances and representations received in the Ministry of Tribal Affairs are forwarded to the concerned State / UTs. Further, the Ministry of Tribal Affairs has been urging all State Governments to abide by the provisions of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and ensure timely disposal of the claims.
- (f) Ministry of Tribal Affairs has been advising States, District Administrations and State Forest Departments to conduct awareness campaign among all stakeholders on the implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.

Annexure referred to in reply of part (a) to (b) Lok Sabha Unstarred Question No. 4113 due for answer on 18.08.2025 regarding 'Implementation of Forest Rights Act'.

Statement of Claims received and Distribution of title deeds, rejected claims and pending claims under "The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006" as on 31.05.2025, as reported by the States/UT:

S. No.	States	Number of Claims received upto 31.05.2025			Number of Titles Distributed upto 31.05.2025			Number of Claims	Total No. of Claims
		Individual	Community	Total	Individual	Community	Total	Rejected Rejected	
11	Andhra Pradesh	285,098	3,294	288,392	226,651	1,822	228,473	58,410	1,509
2	Assam	148,965	6,046	155,011	57,325	1,477	58,802	NA/NR	96,209
3	Bihar	4,696	0	4,696	191	0	191	4,496	9
4	Chhattisgarh	890,220	57,259	947,479	481,432	52,636	534,068	406,787	6,624
5	Goa	9,757	379	10,136	856	15	871	447	8,818
6	Gujarat	183,055	7,187	190,242	98,732	4,792	103,524	2,331	84,387
T /	Himachal Pradesh	4,883	683	5,566	662	146	808	54	4,704
8	Jharkhand	107,032	3,724	110,756	59,866	2,104	61,970	28,107	20,679
9	Karnataka	288,549	5,940	294,489	14,981	1,345	16,326	253,269	24,894
10	Kerala	44,455	1,014	45,469	29,422	282	29,704	12,835	2,930
	Madhya Pradesh	585,326	42,187	627,513	266,901	27,976	294,877	322,407	10,229
12	Maharashtra	397,897	11,259	409,156	199,667	8,668	208,335	172,631	28,190
13	Odisha	701,148	35,024	736,172	462,067	8,832	470,899	144,636	120,637
14	Rajasthan	113,162	5,213	118,375	49,215	2,551	51,766	65,921	688
15	Tamil Nadu	33,119	1,548	34,667	15,442	1,066	16,508	12,711	5,448
16	Telangana	651,822	3,427	655,249	230,735	721	231,456	94,426	329,367
17	Tripura	200,557	164	200,721	127,931	101	128,032	68,848	3,841
112	Uttar Pradesh	92,972	1,194	94,166	22,537	893	23,430	70,736	0
19	Uttarakhand	3,587	3,091	6,678	184	1	185	6,493	0
20	West Bengal	131,962	10,119	142,081	44,444	686	45,130	96,587	364
1/1	Jammu & Kashmir	33,233	12,857	46,090	429	5,591	6,020	39,924	146
TOTAL		4,911,495	211,609	5,123,104	2,389,670	121,705	2,511,375	1,862,056	749,673